National Company Law Tribunal

Allahabad Bench

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBLINAL ON CALLS SEE **COMPANY LAW TRIBUNAL ON 04.12.2017**

NAME OF THE COMPANY: KTL Put Ltd With KTL Automoliste Put Ltd Section of the companies act/1 & B code: 230/32 of the companies act of 2013

SI. NO. Representation Rahul Agarnal <u>1.</u> <u>2.</u>

CA No.148/ALD/2017, CP No. 175/ALD/2017

Advocate, Shri Rahul Agarwal for the petitioner Company. The present petition is filed as a Second Stage Motion Petition. Therefore, the proceeding of previous Company Application No. 148/ALD/2017 to be clubbed together for the purpose of hearing.

The petitioner Company is directed to effect a paper publication of a notice on the present Company Petition to invite response/objection, if any, from the public concern. Such paper publication to be effected in 'Hindi and English' version of such Newspapers, wherein the registered offices of the Company are presently situated. Preferably in the 'Dainik Jagran', Kanpur edition and in English, which are having wide circulation in the area, where the registered offices are situated.

The petitioner is further directed to serve a notice to the Central Govt. through office of the Regional Director(NR), RoC Kanpur and OL. That apart, he is required to send a notice along with copy of the Company Petition to the Income Tax Office, wherein, the petitioner Companies are being assessed. The petitioner companies are further directed to furnish a particular of PAN numbers of both the parties so that a formal notice from Registry of this Tribunal can be issued. Such paper publication to be effected by prescribing minimum 30 days from the date of publication to a party concern for filing objection.

The matter be listed on 30th January, 2018.

Date: 04.12.2017

Typed By;

Jyoti Stenographer Shri H.P. Chaturvedi, Member (Judicial)